

## ACT NO. IX OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 19th March,  
1919.)*

### An Act to supplement the Punjab Courts Act, 1918.

**W**HEREAS it is expedient to supplement the Punjab Courts Act, 1918; It is hereby enacted Punjab Act,  
VI of 1918.  
as follows:—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Punjab Courts (Supplementing) Act, 1919.

(2) It shall come into force on such date as may be notified by the Governor General in Council in this behalf.

Provisions  
regarding  
proceedings  
pending in the  
Chief Court of  
the Punjab.

2. All suits, appeals, revisions, applications, reviews, executions and other proceedings whatsoever, whether civil or criminal, pending in the Chief Court of the Punjab, shall be continued and concluded in the High Court of Judicature at Lahore as if the same had been instituted in such High Court; and the High Court of Judicature at Lahore shall exercise the same jurisdiction in relation to all such proceedings as if the same had been instituted and continued in such High Court.